

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00177/2021

Dated Thursday the 25th day of February Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

C.Govindasamy, S/o. R. Chidambaram,
No. 2147, Krishnappa Street,
Chepauk, Chennai 600005.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi 110001.

2.The Assistant Director General (Estt.),
Ministry of Communications,
Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi 110001.

3.The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

4.The Postmaster General,
Chennai City Region,
Anna Salai, Chennai 600002.

5.The Senior Superintendent of Post Offices,
Chennai City Central Division,
T. Nagar, Chennai 600017.Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"i. To call for the records of the 4th respondent pertaining to his order which is made in No. Estt/1-1/2007/dlgs/CCR dated 12.03.2018 and set aside the same in so far as it concerned with "the outsiders (other than GDS) have to be paid mazdoor wages (viz collector rate) only"; consequent to,

ii. direct the respondents to pay the minimum wages to the applicant attached to the post of Gardener/Postman/MTS against which the applicant is being engaged as per the instructions/circular dated 10.02.1988, 22.01.2015, 31.03.2017 and 29.10.2019 and further direct them to pay the arrears of pay and allowances and also to revise and refix his pay as recommended by 6th & 7th CPC and to pay arrears for the same and

iii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the pending representation of the applicant dt. 11.03.2020 in a time bound manner.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 11.03.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

25.02.2021

SKSI

**(S.N.Terdal)
Member(J)**